

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 222/2003

Dated Friday this the 21st day of March, 2003.

C O R A M

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

T.K.Divakaran
Thannikapathal, Karinilam P.O.,
Mundakayam, Kottayam District.

Applicant

(By Advocate Mr. R. Amritharaj)

Versus

1. The Union of India represented by
The Secretary to Government
Ministry of Finance
Department of Revenue
New Delhi.
2. The Chairman
Central Board of Direct Taxes
New Delhi.
3. The Chief Commissioner of Income Tax
C.R.Building
I.S.Press Road
Ernakulam.

(By Advocate Mr. R. Prasanthkumar, ACGSC)

The application having been heard on 21st day of March, 2003, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

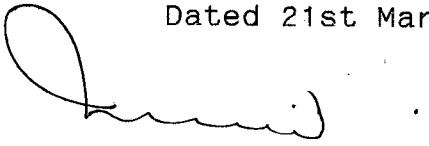
The applicant before attaining the age of 55 years retired on medical invalidation w.e.f. 18.5.1998. A request was made to appoint his daughter on compassionate grounds. His daughter, Kum. Seena was informed by Annexure A2 letter dated 9.3.1999 that her request would be considered for appointment on compassionate grounds after she attains the age of 18 years. On attaining the age of 18 years, again a request was made, but by Annexure A3 letter dated 12.1.2001, the applicant's daughter was informed by the respondents that the Committee did not recommend her case for appointment on compassionate grounds. Aggrieved by

that and as the family is in distress, the applicant submitted an appeal to the Chairman, Central Board of Direct Taxes, New Delhi, which is yet to be considered and disposed of. Under these circumstances, the applicant filed this application praying that the respondents be directed to appoint the applicant's daughter on compassionate grounds or in the alternative to direct the 2nd respondent to consider the prayer of the applicant in Annexure A4 representation.

2. When the application came up for hearing on admission, the learned counsel on either side agree that the application may be disposed of directing the 2nd respondent to consider Annexure A4 representation of the applicant and to give him an appropriate reply within a reasonable time.

3. In the light of the above submission of the learned counsel on either side, we dispose of this application directing the 2nd respondent to consider Annexure A4 representation of the applicant and to give a speaking order to the applicant within 3 months from the date of receipt of a copy of this order. No costs.

Dated 21st March, 2003.


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN,
VICE CHAIRMAN

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